5/6-D/s

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

Date of Decision: 07.3.2002

OA 60/2002

Tamachi Khan s/o Shri Dulla Khan r/o Bhanwarisar, Post Nagarda, Tehsil Shiv, District Barmer.

... Applicant

V/s

- 1. Union of India through Secretary, Ministry of Communication, Dptt. of Postal Services, Dak Bhawan, New Delhi.
- 2. Supdt. of Post Offices, Barmer Division, Barmer.
- 3. Inspector of Post Offices, Chauhtan, Distt.
 Barmer.

... Respondents

CORAM:

HON BLE MR. JUSTICE O. P. GARG, VICE CHAIRMAN HON BLE MR. A. P. NAGRATH, ADM. MEMBER

For the Applicant

... Mr.Tejveer Choudhary

For the Respondents

ORDER

PER HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

The applicant was selected for appointment to the post of EDBPM. Vide order dated 2.11.2001 (Ann. A/4), the applicant was directed to obtain some accommodation locally within a period of ten days to run the postal services. It appears that the applicant could not manage to have accommodation and consequently his appointment was done away with.



17h6

- 3. In view of the above facts, as brought to our notice by the learned counsel for the applicant, we finally dispose of this DA, at this stage, with the direction that the respondents shall reconsider the case of the applicant for appointment, as EDBPM, provided (i) no other person has yet been appointed in his place, and (ii) the applicant has a suitable place/accommodation, as required under the rules, to run the postal services. Appropriate orders shall be passed by the authority concerned within a period of twenty days from the date of receipt of a certified copy of this order.

(A.P. NAGRATH)
Adm. Member

(JUSTICE O.P. GARG) Vice Chairman Copyer order alongwith on kins onmey

Copyer order 163

Copyer ord

MAR LARA AMONTON

Part II and III destroyed
In my presence on the To 7
under the supervision of
section officer (1) as per
prider dated the Record